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Title : Papers laid on the table by members/Ministers.

THE MINISTER OF POWER (SHRI P.M. SAYEED): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 59 of the Energy Conservation Act, 2001:-

- (1) The Bureau of Energy Efficiency (Annual Report) Rules, 2005 published in Notification No. G.S.R. 317 in Gazette of India dated the 17th September, 2005.
- (2) The Bureau of Energy Efficiency (Procedures for Conduct of Business of the Governing Council) Regulations, 2005 published in Notification No. F.No. 02-11(1)/03-BEE in Gazette of India dated the 27th September, 2005.
- (3) The Bureau of Energy Efficiency Appointment and Terms and Conditions of Service of Director General (Amendment) Rules, 2005 published in Notification No. G.S.R. 567 (E) in Gazette of India dated the 7th September, 2005.

(Placed in Library. See No. LT 2910/05)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table-

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R. 672 (E) published in Gazette of India dated the 17th November, 2005, together with an Explanatory Memorandum making certain amendments in the Notification No. 36/2005-Cus., (N.T.) dated the 2nd May, 2005.
- (ii) G.S.R. 673 (E) published in Gazette of India dated the 17th November, 2005, together with an Explanatory Memorandum making certain amendments in the seventeen Notifications mentioned therein.
- (iii) G.S.R. 538 (E) published in Gazette of India dated the 22nd August, 2005, together with an Explanatory Memorandum making certain amendments in the seventeen Notifications mentioned therein.
- (iv) G.S.R. 624 (E) published in Gazette of India dated the 4th October, 2005, together with an Explanatory Memorandum regarding exemption to specified goods from the basic and additional duties of Customs leviable thereon.

(Placed in Library. See No. LT 2911/05)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) G.S.R. 539 (E) published in Gazette of India dated the 22nd August, 2005, together with an Explanatory Memorandum exempting "Newsprint, in reels", from the payment of Central Excise duty leviable thereon for the period from 1st March, 1998 to 8th July, 2004.
- (ii) G.S.R. 508 (E) published in Gazette of India dated the 27th July, 2005, together with an Explanatory Memorandum exempting "Cocoa beans, whole or broken, raw or roasted" and Cocoa shells, husks, skins and other cocoa waste" from the whole of duty of excise leviable thereon for the period from 28th February, 2005 to 1st May, 2005.

(Placed in Library. See No. LT 2912/05)

(3) A copy of the Central Sales Tax (Registration and Turnover) Third Amendment Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 588 (E) in Gazette of India dated the 16th September, 2005 under sub-section (2) of section 13 of the Central Sales Tax Act, 1956, together with an explanatory memorandum.

(Placed in Library. See No. LT 2913/05)

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R. 660 (E) published in Gazette of India dated the 11th November, 2005, together with an Explanatory Memorandum seeking to impose provisional anti-dumping duty on Sodium Formaldehyde Sulphozylate, originating in, or exported from, the People's Republic of China, on provisional basis, on the recommendations of the Directorate General of Anti-dumping and Allied duties.
- (ii) G.S.R. 665 (E) published in Gazette of India dated the 16th November, 2005, together with an Explanatory Memorandum seeking to provisionally exempt imports of vitrified and porcelain tiles, other than industrial vitrified tiles, produced and exported by specified parties, from anti-dumping duty.

(Placed in Library. See No. LT 2914/05)

- (5) A copy of the Draft Notification No. F.No. 8/(11)/2004 IF-1 (Hindi and English versions) exempting Industrial Development Bank of India Limited from the provisions of sections 19 (2) and 20 (1) (b) (iii) of the Banking Regulation Act, 1949, under sub-section (5) of section 3 of the Industrial Development Bank (Transfer of Undertaking and Repeal) Act, 2003.

(Placed in Library. See No. LT 2915/05)

- (6) A copy of the Export Import Bank of India General (Amendment) Regulations, 2005 (Hindi and English versions) published in Notification No. CFG/2005 in the weekly Gazette of India dated the 17-23rd September, 2005, under sub-section (3) of section 39 of the Export-Import Bank of India Act, 1981.

(Placed in Library. See No. LT 2916/05)

(7) A copy each of the following Notifications (Hindi and English versions) under of section 296 of the Income Tax Act, 1961:-

- (i) The Income-tax (23rd Amendment) Rules, 2005, published in Notification No. S.O. 1557 (E) in Gazette of India dated 3rd November, 2005 together with an explanatory memorandum.
- (ii) The Income-tax (24th Amendment) Rules, 2005 published in Notification No. S.O. 1558 (E) in Gazette of India dated 3rd November, 2005 together with an explanatory memorandum.
- (iii) S.O. 1559 (E) published in Gazette of India dated the 3rd November, 2005 together with an explanatory memorandum specifying the Public Provident Fund, established under the Public Provident Fund Scheme, 1968 for the assessment year 2006-2007 and subsequent assessment years.
- (iv) S.O. 1560 (E) published in Gazette of India dated the 3rd November, 2005 together with an explanatory memorandum specifying the National Savings Certificate (VIII Issue) as Savings Certificate for the assessment year 2006-2007 and subsequent assessment years.
- (v) S.O. 1561 (E) published in Gazette of India dated the 3rd November, 2005 together with an explanatory memorandum specifying the Unit Linked Insurance Plan of the Life Insurance Corporation Mutual Fund for the assessment year 2006-2007 and subsequent assessment years.
- (vi) S.O. 1562 (E) published in Gazette of India dated the 3rd November, 2005 together with an explanatory memorandum specifying the New Jeevan Dhara, New Jeevan Dhara-I and New Jeevan Akshay, New Jeevan Akshay-I and II Plans of the Life Insurance Corporation of India as the annuity plan of the Life Insurance Corporation of India for the assessment year 2006-2007 and subsequent assessment years.
- (vii) The Equity Linked Savings Scheme, 2005 published in Notification No. S.O. 1563 (E) in Gazette of India dated 3rd November, 2005 together with an explanatory memorandum.
- (viii) S.O. 1564 (E) published in Gazette of India dated the 3rd November, 2005 together with an explanatory memorandum specifying the UTI-Retirement Benefit Pension Fund as a pension fund for the assessment year 2006-2007 and subsequent assessment years.

(Placed in Library. See No. LT 2917/05)

(8) A copy of the Annual Report (Hindi and English versions) on Trend and Progress of Housing in India (National Housing Bank), for the year ended 30th June, 2004, under section 42 of the National Housing Bank Act, 1987.

(Placed in Library. See No. LT 2918/05)
